IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1123 of 2020

1. Dhananjay Das @ Dhanjoy Das
2. Aditya Das
3. Lakhi Das @ Luckey Das
4. Ulfi Randi Das @ Ulpi Devi
5. Vinita Das … **Petitioners**

-versus-

The State of Jharkhand … **Opposite Party**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioners : Mr. J.N. Upadhyay, Advocate
For the State: Ms. Vandana Bharti, A.P.P.

3/ 11.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Learned counsel for the petitioners prays to ignore the defects.

Accordingly, the defects stand ignored for the present.

Counsel for the petitioners, on instructions from his client, seeks permission to withdraw this criminal miscellaneous petition with a liberty to raise all the points at an appropriate stage.

Permission, as sought for, is granted. This criminal miscellaneous petition is, accordingly, dismissed as withdrawn with the aforesaid liberty.

(Ananda Sen, J.)

Kumar/Cp-03